

**IN THE INCOME TAX APPELLATE TRIBUNAL
HYDERABAD 'A' BENCH : Hyderabad**

(Through Video Conference)

**Before Smt. P. MADHAVI DEVI, Judicial Member
and
Shri L.P. SAHU, Accountant Member**

**ITA No. 843/Hyd./2018
Assessment Year: 2008-09**

Sri Vikram Kumar Kimtee
D.No. 8-2-686/K/6, Road no.12
Banjara Hills
Hyderabad 500 034

Vs ACIT, Central Circle 1(1)
Hyderabad

[PAN: ACVPK 3057G]
(Appellant)

(Respondent)

For Assessee: Shri K.C.Devdas, AR

For Revenue: Shri Sunil Kumar Pandey, D.R.

Date of Hearing : 05/05/2021

Date of Pronouncement : 06 /05/2021

ORDER

PER L.P. SAHU, A.M.

This assessee's appeal for AY 2008-09 arises against the CIT(A)-11, Hyderabad's order dated 21.12.2017 in case no. 23 to 26/2017-18 involving proceedings u/s 143(3) r.w.s. 153A of the Income Tax Act, 1961 (in short 'the Act').

Heard both the parties. Case file perused.

2. At the outset, we are informed during the course of hearing from the assessee's side that the assessee has filed for settlement benefit under the 'Direct Tax Vivad Se Viswas Scheme-2020' by way of Form No.1 & 2, and

Form-3 is yet to be received. Hence learned counsel for assessee requested permission to withdraw the appeal.

3. We dismiss this appeal as withdrawn and further make it clear that it shall be open for the assessee to file for revival of the case if the settlement benefit is denied for technical reasons.

4. This assessee's appeal is dismissed as withdrawn in above terms.

Order pronounced in Open Court on 06/05/2021.

Sd/-

Sd/-

(P. MADHAVI DEVI)
JUDICIAL MEMBER

(L.P. SAHU)
ACCOUNTANT MEMBER

Dated: 06th May, 2021

*gmv

Copy of Order forwarded to:

1. Sri Vikram Kumar Kimtee, D..No. 8-2-686/K/6, Road no.12, Banjara Hills, Hyderabad 500 034, Telangana
2. ACIT, Central Circle 1(1), Hyderabad
3. ACIT, Central Range 1, Hyderabad.
4. CIT(A)-11, Hyderabad
5. Pr.CIT-(Central), Hyderabad.
6. D.R. ITAT Hyderabad
7. Guard File